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Date- 17.07.2020

To,
The Hon'ble Chief Justice,
High Court of Madhya Pradesh
Judicature at Jabalpur
Madhya Pradesh

In re: Representation beseeching Your Lordship's to take cognizance of the several media reports
with respect to "MP Farmer Suicide Bid" on 14.07.2020

My Lord/Respected Sir,

As the officers of this Hon'ble Court and responsible citizens of this Country, we the undersigned advocates wish to draw your kind attention towards the police brutalities and assault on farmers in Guna district which apparently compelled the couple to drink pesticide in a suicide attempt after being forced to watch as their crops were bulldozed by revenue department officials.

In the disturbing videos which are widely under circulation, the husband and wife can be seen being assaulted by police officers as they dragged them into an ambulance.

We are extremely aghast and appalled by the sorry state of affairs taking place in the State of Madhya Pradesh at present and it may not be out place to mention that Police brutality continues to amp up in Madhya Pradesh despite the *corona virus* pandemic. Recently, on 23.03.2020 two days before the nationwide lockdown was imposed a Betul-based lawyer was brutally assaulted by the Police suspecting him to be of minority community as he was sporting a beard.

It is submitted that such highhandedness and brutality of Police is completely traumatizing the faith of common man in the Rule of Law.

Such an unfortunate incident is a glaring example when the Police tries to assume and usurp the powers and functions of a Court of Law established under the Constitution of India by using of excessive force in extra-judicial fashion, without proper investigation and without affording him a just and fair opportunity of trial before a Court of Law. The Supreme Court and this Hon'ble Court has time and again strongly condemned the actions of the law enforcement officials using excessive force and in a catena of decisions has held the state liable for police misconduct, abuse of power and granted pecuniary compensations for violations of fundamental rights by the police.

It further sends an unfortunate and horrifying message about the valued principles of rule of law as is promulgated by the Constitution of India.

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There is no gainsaying that, if such an incident goes unchecked judicially and will be treated as an act of valor and bravery by police officials, then it might become an unwanted societal norm and will set precedent for subsequent cases of similar nature which will further tarnish the image of India/State as a "Police State" which is completely contradictory to the values of Indian Constitution which annunciates India to be a "Welfare State".

Therefore, in light of above-mentioned facts and circumstances, it is imperative in the interest of Justice and fairness that this Hon'ble Court may take cognizance in the reports of "Police brutalities and excessive use of power" and a Judicial Probe under the supervision of a retired Judge of this Hon'ble Court be directed in the same and necessary compensation to the victims of the police brutality and excessive use of power during pandemic be ordered; further this letter may also be treated as petition; for which act of kindness the undersigned shall be forever be duty-bound and obliged.

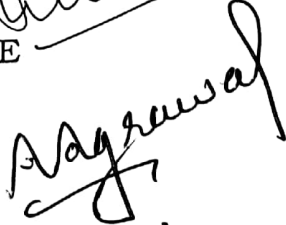
With profound regards,

Yours Sincerely,



1. SHOEB HASAN KHAN. ADVOCATE

2. ANKIT AGRAWAL , ADVOCATE



3. SAURABH SAHNI, ADVOCATE

